

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20576/2023

(Arising out of impugned judgment and order dated 24-04-2023 in WP(C) No. 16555/2022 passed by the High Court Of Delhi At New Delhi)

NEETU NAGAR

Petitioner(s)

VERSUS

GOVT. OF NCT OF DELHI &amp; ANR.

Respondent(s)

(IA No.147630/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.147609/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 03-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. V. Giri, Sr. Adv.  
Mr. Ajay Pal, AOR  
Mr. Mayank Dahiya, Adv.  
Ms. Sugandh Rathor, Adv.  
Ms. Setu Niket, Adv.  
Ms. Esha Mazumdar, Adv.  
Mr. Rahul Narang, Adv.  
Ms. Isha Ray, Adv.  
Mr. Ishan Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

## O R D E R

Delay condoned.

Heard Mr. V. Giri, learned senior counsel appearing for the petitioner.

The counsel would submit that the petitioner who applied for consideration in the Limited Departmental Competitive Examination for the post in the District Judge cadre, was erroneously

considered to be ineligible on the ground that she has not completed ten years service as a Judicial Officer in the Delhi Judicial Service. The counsel would submit that the petitioner was earlier selected as Civil Judge in the Haryana Judicial Service where she served from 27.06.2012 to 10.05.2018 and thereafter she has joined the Delhi Judicial Service on 05.06.2018. Mr. Giri would refer to the communication dated 20.04.2019 (Annexure P/14) of the Registrar General of the Delhi High Court to point out that the petitioner was amongst those judicial officers who was permitted to carry forward her past service benefits, prior to joining the Delhi Judicial Service.

With the above projection, the learned senior counsel would argue that to consider the petitioner ineligible, although she had completed ten years service as a judicial officer (taking together the Haryana Judicial service and Delhi Judicial Service), would cause her injustice particularly when she has done well in the written examination and has secured third rank on merit.

Issue notice, returnable in three weeks.

(NITIN TALREJA)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR